

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.114/MP/2017
Alongwith IA No.73/2018**

Subject : Petition under Section 79 (1)(c) read with Sections 28 and 29 of the Electricity Act, 2003 and the applicable Regulations notified by the Commission in respect of transmission capacity allocation to the generating projects in Sikkim qua Teesta-V 400 kV line i.e. Rangpo-Siliguri 400 kV D/C line inter-State Transmission system of PGCIL pending the construction and completion of the Teesta-III Kishanganj 400 kV D/C quad-moose line by Teesta Valley Power Transmission Limited.

Date of hearing : 13.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioners : Dans Energy (P) Ltd. and Others

Respondents : Power System Operation Corporation Ltd. and Others.

Parties present : Shri Anand K. Ganesan, Advocate, DANS Energy
Shri Ashwin Ramanathan, Advocate, DANS Energy
Ms. Neha Garg, Advocate, DANS Energy
Shri Tarun Johri, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri Ravi Kishore, Advocate, PTC India
Shri Gautam Kumar, Advocate, PTC India
Shri Ashok Rajan, ERLDC

Record of Proceedings

Learned counsel for Teesta Urja Limited (TUL) submitted that TUL has filed the Interlocutory Application (IA) for issuance of final order in the present petition. Learned counsel for TUL further submitted as under:

(a) The Commission in its interim order dated 22.6.2017 approved interim arrangement for meeting the requirements of hydro-electric projects in the Sikkim Region to ensure minimum spillage of water and optimum utilization of the transmission capacity. However, consequent to the said order, TUL is suffering from financial loss due to continuous spillage of water during monsoon season. The evacuation capacity of 1200 MW Teesta III HEP of TUL through 400 kV D/C Rangpo- Siliguri (Binaguri) line has been restricted at 782 MW and pro-rata allocation of available transmission capacity has not been applied.

(b) Subsequently, pursuant to the intervention of the Central Government, Ministry of Environment, Forest and Climate Change has granted forest clearance for the portion of line passing through forest in the State of West Bengal.

Accordingly, Teesta III-Kishanganj transmission line is likely to be completed by October, 2018.

(c) As per the relevant provisions of the Electricity Act, 2003, Grid Code and Connectivity Regulations, all projects selling power under STOA, are required to be treated at par at the time of allocation of power and are to be allocated capacity on proportionate basis, under the available margin of 400 kV D/C Rangpo- Siliguri line, after considering the transactions under LTA of Teesta V HEP or NHPC Ltd. and Teesta III HEP of TUL. Learned counsel requested the Commission to change the evacuation arrangement on the pro-rata basis.

2. After hearing the submissions of the learned counsel, the Commission reserved the order in the petition and IA.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**